

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No. 3710/Del/2018
Assessment Years: 2013-14**

Shri Indra Narula, C/o GRA & Associates, CAs, A-9/1, Naraina Industrial Area, Phase-I, New Delhi-110028 (PAN: AADPN8322M)	vs	ACIT, Circle -61(1), New Delhi-110002
(Appellant)		(Respondent)

**Appellant by: None
Respondent by: Shri M. Barnwal, Sr. DR**

**Date of hearing : 25.03.2021
Date of pronouncement : 25.03.2021**

ORDER

PER G.S. PANNU, VICE PRESIDENT

This appeal by the assessee is directed against the order of learned Commissioner of Income Tax(A)-27, New Delhi dated 12.03.2018 and pertains to assessment year 2013-14.

2. The learned counsel for the assessee, vide his letter, has requested for withdrawal of the appeal and stated that the assessee has opted to settle the

dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 25th March, 2021.

Sd/-

**(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

‘GS’

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar